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(2017) 3 ADDelhi 82 : (2017) 169 AIC 811 : (2016) 233 DLT 325 DELHI HIGH COURT

Case No: RSA No. 193 of 2016.

Delhi Development Authority - Appellant @HASH Shri. Sudip Kumar Lahiri

APPELLANT

Vs

RESPONDENT

Date of Decision: July 26, 2016

Acts Referred:

Civil Procedure Code, 1908 (CPC) - Section 100

Citation: (2017) 3 ADDelhi 82: (2017) 169 AIC 811: (2016) 233 DLT 325

Hon'ble Judges: Valmiki J. Mehta, J.

Bench: Single Bench

Advocate: Mr. M.K. Singh, Advocate, for the Appellant; None, for the Respondent

Final Decision: Dismissed

Judgement

Valmiki J. Mehta, J.(Oral) - C.M. No. 26509/2016 (exemption)

1. Exemption allowed subject to just exceptions. C.M. stands disposed of.

RSA No. 193/2016 and C.M. Nos. 26508/2016 (stay) and 26510/2016 (condonation of delay)

2. This Regular Second Appeal under Section 100 of the Code of Civil Procedure, 1908 (CPC) is filed by the appellant/defendant/Delhi

Development Authority(DDA) against the Judgment of the First Appellate Court dated 26.10.2015 dismissing the first appeal filed by the present

appellant/defendant as being barred by limitation as the appellant/defendant failed to explain the delay of 127 days. I wish the first appellate court

instead of going into the technicalities of not condoning the delay, should have looked into the merits of the matter which would have shown that the

first appeal filed by the appellant/DDA was wholly frivolous and in fact is only the insistence of the DDA to continue with the present legal

proceedings, and, an indication as to how citizens of this country are harassed by officials of the public bodies such as the DDA.

3. I may note that the present appeal is also filed with the delay of 125 days and which is sought to be condoned by filing the C.M. No.

26510/2016. In the peculiar facts of this case though there is no valid reason given for seeking condonation of delay except the typical explanation

given of sending the file from one official to another, but since continuation of legal proceedings will amount to continuation of harassment of the

respondent/plaintiff, not only I am condoning the delay of 125 days in filing this second appeal by allowing C.M. No. 26510/2016, I am also

condoning the delay in filing the first appeal by setting aside the Judgment of the First Appellate Court dated 26.10.2015. In the peculiar facts of

this case, instead of remanding the matter to the first appellate court to decide on merits, I am deciding the appeal on merits itself.

4. The facts of the case are that one Smt. Pratima Maitra was the owner of the suit plot bearing no.S-89, Panchsheel Park, New Delhi

admeasuring 400 sq yds. During her lifetime Smt. Pratima Maitra lost her husband and only son where after she started residing with her

nephew/plaintiff/respondent/Sh. Sudip Kumar Lahiri. Smt. Pratima Maitra continued to reside with her nephew/Sh. Sudip Kumar Lahiri till her

death and therefore executed a Will dated 1.4.1992 whereby the co-ownership in the suit property was bequeathed in favour of the

respondent/plaintiff/nephew. This Will is duly registered before the Sub-Registrar. It is also noted that by the Will certain other properties of the

deceased were jointly bequeathed to the respondent/plaintiff/nephew and the younger brother of the deceased namely one Brig. Sandip Biswas S/o late Shri. U. N. Biswas. Since the contents of the Will would be relevant in the facts of the present case, I would seek to reproduce the Will in

its entirety as under:-

Will

1. I, Mrs. Pratima Maitra, wife of Late Major General S.S. Maitra, resident of S-89, Panchsheel Park, New Delhi as a Hindu widow governed by

the Dayabhaga School of Hindu Law. I make this Will, in supersession of my earlier Will dated 6.4.1986. I consider it necessary to revoke my

earlier will dated 5.4.1986 and make this will afresh in view of certain changed circumstances in the last six years.

2. My niece Mrs. Ishita Godhino, formerly named Ishica Bagchi d/o Shri. S.C. Bagchi fo Jalpaiguri has since been employed in a multinational

Bank with a handsome salary. She is quite well off and happily married. Her husband too is a person of substantial means. Accordingly, I wish to

substitute her name with that of my younger brother Brig. Sandeep Biswas son of Late Shri. U.N., Biswas I am very found of my said younger

brother, and hence I make this change from my earlier Will.

3. I am making this Will on first (1st) day of April 1992, on my own accord, without being under pressure from and quarters, in absolutely sound

state of mind after proper deliberations and with full understanding of the implications of making this Will, with the sole objective of ensuring a

troublefree succession to my self-acquired immovable and movable properties, and also all other properties-immovable and movable that I shall be

owning at the time of my death. Whether by inherence succession, will or by virtue of operation of any other law.

Immovable Properties

- 4. The immovable properties in which I have interest as on date, are situated as follows:-
- (a) A two storeyed house at S-89, panchsheel Park, New Delhi with land admeasuring 400 square yeards.;

- (b) A plot of land admeasuring 500 square yards at F-1/1, Sector-10, Model Town, Faridabad.
- (c) A single storeyed house at R-11, Hauz Khas, New Delhi- 110016.

The immovable property (a) as mentioned above, has been entirely self-acquired by me. I had purchased the plot No.S-89, Panchshool Park,

New Delhi as per perpetual sub-lease deed executed on the tenth day of December 1970 in terms of a tripartite indenture made on 28.12.72

between the President of India. The Panchshila Cooperative House Building Society Limited, and myself. In the said plot a two storeyed house

was constructed, and with my own funds. The immovable property (b) as mentioned above, had been purchased by my late husband Major

General Shri. S.S. Maitra, and by a probate dated 21.4.91 granted by the Honï¿Â½ble High Court of Calcutta. I become owner of the said land.

5. I hereby bequeath the aforesaid immovable property as mentioned in 4 (a) and my immovable property as mentioned in 4 (b) and my â...>th share

in the immovable property as mentioned in 4 (c), jointly to the following persons absolutely:-

- i. Shri. Sudip Lahiri s/o Late Sh. K.K. Lahiri.
- ii. Brig. Sandip Biswas s/o Late Shri. U.N. Biswas.

Movable Properties

- 6. I also bequeath all movable properties that I shall be owing at the time of my death to Shri. Sudip Lahiri S/o Late Shri. K.K. Lahiri absolutely.
- 7. I appoint Shri. Sudip Lahiri and Brig. Sandip Biswas as joint executors of this Will. They will be entitled to obtain to probate without being

required to furnish any security. I hereby direct the said executors to pay all my just debts and to meet all other testamentary expenses out of my

estate. In addition to my signature, I hereby also append my thumb impression too.

Sd/-

Testator Signature

Testator (Thumb Impression)

Dated: 1.4.92 at New Delhi

Signed and thumb impression imprinted by the above testator, Mrs. Pratima, in our presence. Each of us has signed in the testator $\tilde{A}^-\hat{A}_{\dot{c}}\hat{A}_{\dot{c}}$ presence as

an attesting witness on the same date and immediately after the testator had put in her signatures and thumb impression.

Witnesses:

1. Name: Anirduddha Chatternss.

Signature:Sd/-

Address: D-17, Green Park,

New Delhi-110 017

2. Anil Ahuja

Signature: Sd/-

Address: 1, Siri Fort Road

New Delhi.3

(emphasis is mine)

5. The appellant/defendant/DDA issued a show cause Notice dated 8.5.1997 on the ground that Smt. Pratima Maitra had sold and transferred the

suit property to the respondent/plaintiff. Respondent/plaintiff challenged this show cause notice by filing the subject suit and which was decreed by

the Trial Court vide its Judgment dated 3.11.2012 and para 9 of the judgment of the trial court is reproduced as under:-

9. Considering the case of defendant, the show cause notice has been sent on the ground that the suit property has been sold without permission

and against the lease conditions. One fails to understand how they arrived at such conclusion in the absence of there being any sale deed or even

agreement to sell. There is only a WILL in respect of suit property in respect of which probate has also been obtained. Thus the show cause notice

dated 08.05.1997 Ex.PW1/10 is bad in law and defendant is restrained from taking any action on the basis of the notice Ex.PW1/10.

Accordingly, this issue is decided in favour of the plaintiff and against the defendant.

6. It is therefore clear that on the filing of the present suit, it came to the knowledge of the officials of the DDA, that bequeathing of the suit

property to the respondent/plaintiff was not a sale transaction by a Will, and which transfer/sale by a Will also takes place in Delhi. The subject

Will was however a genuine Will of late Smt. Pratima Maitra bequeathing the suit property to her nephew who had taken care of her during her

lifetime inasmuch as Smt. Pratima Maitra had during her lifetime lost her husband and only son. The Will of Smt. Pratima Maitra dated 1.4.1992 in

favour of the respondent/plaintiff has been probated (Ex.PW1/11, certified copy of order of probate court) as noted by the trial court. The present

case is therefore not a case where the suit property has been transferred for consideration by the lessee/allottee of the same, and once that is not

so, there does not arise the question of applicability of the judgment of the Supreme Court in the case of Delhi Development Authority v.

Vijaya C. Gurshaney(Mrs) and Another (2003) 7 SCC 301 and which judgment was passed when by a Will there was in fact a sale

transaction/transfer of the allotted/leased property for consideration because one of the documents in that case for transfer of the property, in

addition to an agreement to sell and general power of attorney, was a Will, and therefore the Supreme Court held that even when effectively a

transfer of property for consideration takes place by a Will, there is in fact a transfer, thereby entitling the payment of unearned increase to the

governmental authority/superior lesser.

7. In the present case, there is no transfer of the suit property for consideration but by a Will the deceased bequeathed the suit property to her

nephew and therefore once the respondent/plaintiff had filed the subject suit bringing out these facts, the appellant/defendant should have had the

courtesy not to continue to harass the citizens of this country and it should have withdrawn the show cause notice. The appellant/defendant

however not only continued with the show cause notice but vehemently contested the suit which was decreed in favour of the respondent/plaintiff

after trial. The appellant/defendant still did not rest there and chose to file the first appeal which has been dismissed by the impugned Judgment

dated 26.10.2015 by refusing to condone the delay of 127 days, however, I have in the peculiar facts of this case examined the merits as I do not

want to prolong the agony of the respondent/plaintiff.

8. In view of the above, there is absolutely no merit in the defence of the appellant/defendant before the trial court and the trial court has rightly

decreed the suit by its Judgment and Decree dated 3.11.2012, relevant para 9 of which judgment is reproduced above.

9(i) The present appeal is therefore being an abuse of the process of the law since it continues with the frivolous defence taken in the suit and the

same is accordingly dismissed.

(ii) While dismissing this appeal, let a copy of this judgment be forthwith placed before the Vice Chancellor of DDA and let Vice Chancellor of

DDA constitute a committee of two very senior officials of the DDA to conduct an enquiry that whether at all citizens of this country such as the

respondent/plaintiff should have been harassed in the facts of the case such as the present by continuing with this litigation. This I am observing

because there is no dispute as per the written statement filed by the appellant/defendant that the respondent/plaintiff is not the nephew of late Smt.

Pratima Maitra. In fact, the contents of the Will show that the Will is not a transaction of sale and purchase to the respondent/plaintiff because the

Will deals with various other immovable properties of Smt. Pratima Maitra and total of which properties have been bequeathed to the two

beneficiaries, with one beneficiary being the respondent/plaintiff who has got the suit property. It is high time that officials of public bodies such as

the appellant/DDA realise that duties and powers vested with them are to enable serving of public interest and not harassment of common citizens

of this country. This committee constituted as per the present directions will examine as to once the facts came on record of the respondent/plaintiff

being only a nephew of deceased Smt. Pratima Maitra and the contents of the probated Will showed that there did not arise any question of sale

or transfer of the property in the facts of the present case, should not the concerned officials of the appellant/defendant withdrawn the show cause

notice and not continued with the defence in the suit, much less continuing the same by filing the first appeal against the Judgment of the Trial Court

dated 3.11.2012 and thereafter the present second appeal. The Vice Chancellor of the DDA is directed to constitute a committee within a period

of two weeks of receipt of the present judgment and the committee will submit its report to the Vice Chancellor within four weeks of being

constituted. Committee will also report the actions to be taken against the erring officials who are found inadequate in performing their duties as

were required to be performed in the facts of the present case. A copy of this report will also be brought to this Court on the next date fixed so

that this Court can examine as to whether the appellant/defendant has acted in accordance with the intent and spirit of the directions given in this

judgment i.e to fairly examine the stand of the concerned officials of the DDA. I may also clarify that the committee must examine the roles of all its

officials who are responsible for taking decision to continue to pursue with the show cause Notice dated 8.5.1997 and culminating in the filing of

this present second appeal.

- 10. List for further proceedings on 28th September, 2016.
- 11. Dasti to counsel for the appellant.